

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF HOTEL MILESTONNEZ INDIA
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hotel Milestonnez India Private Limited
2.	Date of incorporation of corporate debtor	4 th February 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TN2010PTC074489
5.	Address of the registered office and principal office (if any) of corporate debtor	34, Santha Velur, Sugavarchatram P O, Sriperumbudur, Kanchipuram - 602106
6.	Date of closure of Insolvency Resolution Process	15 th February, 2023
7.	Liquidation commencement date of corporate debtor	16 th February, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Amier Hamsa Ali Abbas Rawther IBBI/IPA-001/IP-P01727/2019-2020/12620
9.	Address and e-mail of the liquidator, as registered with the Board	R094, SBIOA Unity Enclave, Mambakkam P O, Chennai -600127 amierhamsa@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	R094, SBIOA Unity Enclave, Mambakkam P O, Chennai -600127 amierhamsa@gmail.com
11.	Last date for submission of claims	19th March, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench I has ordered the commencement of liquidation of the Hotel Milestonnez India Private Limited on 15th February 2023.

The stakeholders of Hotel Milestonnez India Private Limited are hereby called upon to submit their claims with proof on or before **19th March, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Submission of false or misleading proof of claims shall attract penalties. Name

and signature of liquidator

: Amier Hamsa Ali Abbas Rawther

Date : 18.02.2023

Place : Chennai

